

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 165 of 2012

Dated : 14th August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Powergrid Corporation of India Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Ms. Ritwika Nanda**

Counsel for the Respondent(s) :

ORDER

We have heard Mr. M.G. Ramachandran, the learned counsel for the Appellant for some time. He has already filed his written submissions as well as the comprehensive written submissions. Today, he has filed an affidavit placing on record a copy of the certificate issued by KEMA.

Nobody has entered appearance on behalf of the Respondent. We deem it appropriate to issue fresh notice to the Central Commission to render assistance on the issue raised in the appeal. Therefore, the Central Commission is directed to appear before this Tribunal through its counsel and render assistance.

Post the matters on **4th September, 2013 at 2.30 p.m.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**